

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
LOK SABHA
UNSTARRED QUESTION NO- 2895
ANSWERED ON 17/03/2023

SEAFARERS BOARD

2895. SHRI MADDILA GURUMOORTHY:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:
पत्तन, पोत परिवहन और जलमार्ग मंत्री

(a) whether the Government plans to create a seafarers board to advise the Central Government on the welfare of seafarers with regard to their boarding lodging, medical treatment, education and emergency relief; and

(b) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a) & (b) As per Section 218 of Merchant Shipping Act, 1958 as amended, the Central Government may, by notification in the Official Gazette, constitute an advisory board to be called the National Welfare Board for Seafarers for the purpose of advising the Central Government on the measures to be taken for promoting the welfare of seamen (whether ashore or on board ship) generally and in particular the following: -

- i. The establishment of hostels or boarding and lodging houses for seamen;
- ii. The establishment of clubs, canteens, libraries and other like amenities for the benefit of seamen;
- iii. The establishment of hospitals for seamen or the provision of medical treatment for seamen;
- iv. The provision of educational and other facilities for seamen.

National Welfare Board for Seafarers was constituted by the Central Government vide Notification No. S.O. 1808 (E) dated 03.05.2018. The tenure of this Board was two years and the same has expired on 2nd May, 2020.
